

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:19
ANSWERED ON:18.11.2002
AMENDMENT IN BYE-LAWS OF MULTI STATE CO-OPERATIVE ACT
RAMJI MANJHI

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether many of the multi-state co-operatives have not yet amended their bye-laws despite the Multi State Co-operative Act having come into force, like the Kendriya Bhandar and NCCF;
- (b) if so, the reaction of the Government thereon;
- (c) whether the amended bye-laws in tune with MSC Act, 2002 in respect of Kendriya Bhandarand NCCF be laid on the Table of the House; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

- (a)&(b): Yes, Sir. The Multi-State Co-operative Societies registered under the Multi-State Co-operative Societies (MSCS) Act have been requested to take appropriate action as per the provisions of the MSCS Act, 2002.
- (c): No, Sir.
- (d): Question does not arise.